

QUESTIONS ASSIGNED TO JUDICIAL OFFICERS OF ASSAM
(DISTRICTWISE)

DISTRICT: KAMRUP (METRO)

| Serial No. | Name of the Officer and Designation | Question(s) Assigned |
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| 1. | Shri Mir Alfaz Ali, District & Sessions Judge | What is the difference between claims under Fatal Accidents Act, Motor Vehicles Act and Workmen Compensation Act? |
| 2. | Shri Aparesch Chakravarty, Addl. District & Sessions Judge No.1 | Discuss the scope and ambit of an appeal by a victim. |
| 3. | Shri Sunil Kumar Poddar, Addl. District & Sessions Judge No.2 | Discuss the powers of a Criminal Court to grant compensation. |
| 4. | Shri Utpal Prasad, Addl. District & Sessions Judge, FTC No.3 | What is the basic difference between fabrication of false evidence and causing disappearance of evidence? What are the essentials of an offence of issuing or signing false certificate? |
| 5. | Smti Indira Barman, Addl. District & Sessions Judge, FTC No.4 | Whether a Muslim can make a gift to a Hindu person, if so, whether registration will be compulsory? |
| 6. | Shri Amir Uddin Ahmed, Civil Judge & Asstt. Sessions Judge No.1 | What are the legal rights of an arrested person as regards Legal Aid? What is the effect of irregularity of arrest? |
| 7. | Shri Ratnadip Bhattacharjee, Civil Judge & Asstt. Sessions Judge No.2 | What is the procedure to deal with an offence u/s. 228 of IPC? |
| 8. | Shri Jaspal Singh, Civil Judge & Asstt. Sessions Judge No.3 | What are the essential requirements of a decree for delivery of movable property? What alternative remedy is available before the court if the movable property cannot be delivered to the decree holder? |
| 9. | Shri Dipankar Bora , Chief Judicial Magistrate | The degrees of Criminal Intent and resultant Criminal Liability are directly proportionate to each other, therefore, a person who causes death by rash or negligent act can be punished for imprisonment upto two years only, wherease, the person who knowingly or intentionally commit it can be imprisoned for ten years/ life term and can even be hanged. To the contrary, a convict u/s 304-A IPC seldom gets benefit of probation whereas a similarly situated culprit of Section 304 Part II IPC may get it. Examine the justification behind it? |
| 10. | Shri Bablu Sutradhar , Addl. Chief Judicial Magistrate | If the Sub- Registrar refuses to register a deed, what alternative remedy is available under the Indian Registration Act? Under what circumstances a Judge of District Court can act as a registrar? |

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| 11. | Smti Ipsita Barthakur, S.D.J.M.(S) No.1 | Under what provisions, a case, which is not exclusively triable by court of session, can be committed to it for trial? |
| 12. | Shri Bankim Sarma, S.D.J.M. (S) NO. 2 | How and from which date the period of 90 days shall be computed if summons have been sent by registered post and acknowledgement does not return? Also discuss presumption under Section 27 of General Clauses Act? |
| 13. | Shri Misbahul Hassan Ansari, Munsiff No.1 | Whether pre-charge evidence u/s 244 Cr.P.C. should be recorded where a case is instituted upon a complaint filed u/s 340 or 341 Cr.P.C? |
| 14. | Shri Naquib Ahmed, Munsiff No.2 | Whether strong suspicion is sufficient for framing charge in a criminal trial? When an accused has denied charge, whether he can plead his guilt before closing of evidence for prosecution? |
| 15. | Shri Nabajit Bhatta, Munsiff No.3 | What are the guidelines and provisions under Chapter XXI-A of Cr.P.C. in regard to plea bargaining? What is the duty of the court which entertains such a plea made by the accused? |
| 16. | Shri Lakhinandan Pegu, Judicial Magistrate 1 st Class | What legal recourse is open in a trial instituted upon complaint for an offence u/s 326 IPC when the complainant does not appear before court on given date? |
| 17. | Smti Sonamoni Chanda, Judicial Magistrate 1 st Class | Whether a complaint can be restored after passing an order u/s 256 or 249 of Cr.P.C? |
| 18. | Shri Gautam Baruah, Special Judge, Assam, Guwahati | As per family arrangement made in 1970 an immovable property of A was divided amongst A, his sons, daughter and wife. Recently, A (father) and S (one of the sons of A) have executed a deed of memorandum making it clear that as per said family arrangement made in 1970, S has been possessing 1 acre of land for more than 12 years in land holder's right. Is registration of that deed of memorandum compulsory under the Indian Registration Act? |
| 19. | Smti. Chaya Rani Goswami, Principal Judge, Family Court No. 1 | What is the difference between summary trial under Chapter 21 of Cr.P.C. and summary procedure as prescribed in Ss. 344 and 345 Cr.P.C? |
| 20. | Smti Joosmita Sarma, Principal Judge, Family Court No. 2 | What should be the practical approach in dealing with an application for residence order under Protection of Women against Domestic Violence Act, 2005 moved by an applicant who is brought up in diverse/ different cultural or religious background where, the house in question is occupied by joint family? |
| 21. | Shri Saiful Islam, Counsellor, Family Court No.1 | A complaint is filed before a court alleging commission of an offence of which cognizance is barred by any of the provisions contained in Ss. 195 to 199 of Cr.P.C. What can be the appropriate order of the court? |

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| 22. | Smti Rita Bora Saikia, P.O. Labour Court, Guwahati | What are the criteria for determining the guardianship of minor children? Discuss the concept of guardianship under Mohamedan Law. |
| 23. | Shri Samarjit Dey, Special Judge, CBI Court | Can injunction be granted in a suit where there is no prayer for permanent injunction and if so, under what circumstances? Whether a defendant who has not filed a counter-claim can seek temporary injunction? |
| 24. | Shri Paran Kumar Phukan, P.O. STAT & Member MACT No.1 | What is the true import of the term "May" in subsection 3 of Section 156 Cr.P.C? |
| 25. | Shri Pradip Kumar Das, Member, MACT No. 2 | What is an Anti-suit injunction? Whether injunction can be granted restraining a party to institute a suit or to proceed with a suit? |
| 26. | Shri Bhaskar Jyoti Mahanta, Member, MACT No. 3 | Whether and in what circumstances, alternate relief will be granted by a court while deciding suit for specific performance? Whether such alternate relief can be given without there being any prayer? What are the guiding principles in this regard? |
| 27. | Shri Rajib Goswami , Special Judge, Addl. CBI Court | An Executive Magistrate (not removable from service without approval of State Government) physically assaulted a person who was committing riot. He believes in good faith that otherwise it is not possible to prevent him in committing riot. A complaint u/s 323 IPC is filed before a Magistrate. What should be appropriate legal order on it? |
| 28. | Smti Nirupama Rajkumari, Special Judge, Addl. CBI Court | What factors are to be taken into consideration while considering grant of probation? In what circumstances imprisonment till rising of the court should be preferred as against benefit of probation? |
| 29. | Shri Prasanta Saikia, Member- Secretary, ASLSA, Guwahati | What does the term "public servant not removable from office save by or with the sanction of government" and the term "while acting or purporting to act in the discharge of official duty" mean? |
| 30. | Shri Dibyajyoti Rajkhowa, Secretary-cum-Registrar, O/O the Lokayukta | What is the applicability of dying declaration and provisions contained in Section 113-A of the Evidence Act to the offences under Sections 302-B, 306 and 498-A of IPC? |
| 31. | Smti Barnali Mahanta, Deputy Secretary, Judicial Department | Discuss the judicial interpretation of the term 'consent' in relation to various offences such as offence u/s 417, 376 IPC etc. |
| 32. | Smti Munmun B. Sarma, Deputy Secretary, ASLSA | Whether identifying any person or property during test identification (T.I.) parade amounts to "statement made to a Judicial Magistrate during investigation", requiring observance of formalities as provided in section 164 Cr.P.C? Mention the section of Evidence Act which makes the evidence of test identification parade to be relevant. |

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| 33. | Smti Monmee Sarma, Under Secretary, ASLSA | Discuss the scope and ambit of Order 41 Rules 4 and 33 of CPC to grant relief to persons although they have not approached the court as appellant or respondent? |
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DISTRICT: KAMRUP (AMINGAON)

| Serial No. | Name of the Officer and Designation | Question(s) Assigned |
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| 1 | Shri Naba Kamal Bora, District & Sessions Judge | Whether a civil court can entertain a suit if the same is for recovery of benami property? On whom does the onus and burden of proving benami transaction lie? |
| 2 | Shri Rockta Lal Das, Civil Judge & Asstt. Sessions Judge | What is the true significance of "Companion of Party" as used in Order 10 Rule 2 of CPC? What is distinction between examination under Rule 1 and examination under Rule 2 of Order 10 CPC? |
| 3 | Shri Syed Imdadur Rahman, Chief Judicial Magistrate | What is the relevancy of character of witnesses in cases both civil and criminal? Whether evidence of woman witness can be discarded only for her being a woman of loose morals? |
| 4 | Smti Rashmita Das, Addl. Chief Judicial Magistrate | Whether it is permissible to convert summon trial into warrant trial and vice-versa? |
| 5 | Shri Rana Dutta, Munsiff-cum-Judicial Magistrate 1 st Class | Discuss the scope and ambit of Article 20(3) of the Constitution of India with special reference to relevant provisions of Cr.P.C. |
| RANGIA | | |
| 6. | Shri Binod Kumar Chetri, Addl. District and Sessions Judge, FTC | Whether court may/must go into the question of title and require production of documents of claim of title before passing decree for specific performance of contract for sale of immovable property? Where apparently the suit property cannot be property of defendant but the defendant does not contest the suit or does not raise the issue of title than what should be the proper course of action for the court? |
| 7. | Smti Gitali Rabha, S.D.J.M.(M) | Who can move an application for recording statement u/s 164 Cr.P.C? Whether courts can suo-moto record such statement? Whether and in what circumstances such direction can be given by any higher court and thereafter, what procedure should be followed? |
| 8. | Smti Kangki Rani Deka, Judicial Magistrate 1 st Class | Whether oath is to be administered to (i) an accused (ii) a witness or (iii) a child witness before recording his confession/ statement under section 164 Cr.P.C.? |
| HAJO | | |
| 9. | Shri Kaushik Kumar Sharma Judicial Magistrate 1 st Class, | Whether a compromise decree can be challenged in a separate suit? If so, under what circumstances? |

DISTRICT: NALBARI

| Serial No. | Name of the Officer and Designation | Question(s) Assigned |
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| 1. | Shri Bidyut Kumar Sen, District & Sessions Judge | Whether there can be one test identification parade (T.I.P.) for more than one accused? Whether and at what stage an accused can refuse to participate in test identification parade? What legal recourse should take place in such an event? |
| 2. | Shri Naimuddin Ahmed, Civil Judge & Asstt. Sessions Judge | What is the condition restraining alienation under the Transfer of Property Act? When can interest created to a class or series of persons, some of whom do not exist be valid? |
| 3. | Shri Dibya Jyoti Mahanta, Chief Judicial Magistrate | What shall be the procedure for execution and registration of sale deed in pursuance of decree passed for specific performance? |
| 4. | Shri Anil Kumar Basfor, Addl. Chief Judicial Magistrate | Discuss the power of the court to confiscate arms and ammunition on conviction of the accused under the Arms Act? |
| 5. | Smti Dimple Boro, S.D.J.M.(S) | Whether an indigent person can file a suit by taking resort to the provisions of Legal Services Act without following the procedure laid down in Order 33 of CPC? |
| 6. | Smti Barnani Goswami, Munsiff No.1. | What is precedent? Explain and illustrate the following terms – (a) Obiter dicta, (b) Stare decisis, (c) Per incurium, and (d) Sub-silentio. |

DISTRICT- MORIGAON

| Serial No. | Name of the Officer and Designation | Question(s) Assigned |
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| 1. | Shri Ikramul Hussain, District & Sessions Judge | What are the various measures in the Prevention of Food Adulteration Act which ensure proper detection of offences? Discuss the element of mens rea vis-à-vis offences under the above Act? |
| 2. | Smti Pranita Rani Rajmedhi, Civil Judge & Asstt. Sessions Judge | A vehicle bearing some registration no. is seized by Police Officer u/s 102 Cr.P.C. and the seizure is reported to the Magistrate concerned without naming the registered owner. Whether that Magistrate should issue proclamation u/s 457 (2) Cr.P.C. only or should hold enquiry about registered owner. Whether Police Officer himself should have hold inquiry about true owner/ registered owner before reporting seizure to the Magistrate? Can such property be sold through auction as an interim measure without making any effort for finding out its owner? |
| 3. | Shri Utpal Rajkhowa, Chief Judicial Magistrate | What mechanism should be evolved and observed to ensure that the person who breaches/ abridges the terms and conditions of probation should not be left scot-free? Whether he deserves comparatively harsh punishment? |

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| 4. | Shri Lohit Kumar Saikia ,Addl. Chief Judicial Magistrate | A witness states before T.I.P. that he can identify the culprit on the basis of voice and the style of walking of the culprit. What should be the appropriate course for the Magistrate? |
| 5. | Smti Bijay Lashmi Boruah, S.D.J.M.(S) | Whether there is any conceptual conflict between “Benefit of Probation” and “The Plea Bargain” and how it can be reconciled? |
| 6. | Shri Nupur Chandra Bhuyan, Munsiff No.1. | Whether Cross-examination of witnesses is necessary to proceed against an accused u/s 319 of Cr.P.C. |

DISTRICT: GOALPARA

| Serial No. | Name of the Officer and Designation | Question(s) Assigned |
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| 1. | Shri Mahmud Ahmed, District & Sessions Judge | Whether a Sessions Judge can invoke the provisions of Sec. 319 Cr.P.C. to array an accused before framing of charge or evidence? |
| 2. | Shri Vinod Kumar Chandak, Addl. Dist. & Sessions Judge | Whether a suit can be filed challenging the validity of a decree on the ground of place of suing? If no, then what are the essential requisites for the applicability of such bar? Are there any exceptions to such bar? |
| 3. | Smti Malaya Deb Dey, Civil Judge & Asstt. Sessions Judge | What is the scope of expression “the overall facts and circumstances of the case shall be taken into consideration” as used in Explanation II of Section 3 of the Protection of Women from Domestic Violence Act, 2005? |
| 4. | Shri Madhurjya Narayan, Chief Judicial Magistrate | Whether it may be legal to award sentence of imprisonment in default of making payment u/s 5 of Probation of Offenders Act while giving benefit of probation u/s 4 of P.O. Act to the accused? |
| 5. | Shri Biprajit Roy, Addl. Chief Judicial Magistrate | What are the rules for interpretation of pleadings? What is the distinction between inconsistent and alternate pleadings? Whether evidence beyond pleadings can be accepted, if so under what circumstances? |
| 6. | Smti Rani Boro, S.D.J.M.(S) | Discuss the admissibility of partly inculpatory and partly exculpatory confessional statement of co-accused? |
| 7. | Smti Jyotismita Sarma, Munsiff No.1 | If the written agreement, which is basis of such suit is not duly stamped or is unstamped and/or is unregistered than what options are open for the party and the court? Whether such document is admissible in evidence for collateral purpose? |
| 8. | Smti Shivani Handique, Judicial Magistrate 1 st Class | Point out the important points which a court must keep in view while adjudicating a suit for specific performance and also state about precautions to be taken by the court in proceeding with ex-parte trial of a suit for specific performance? |

DISTRICT: DHUBRI

| Serial No. | Name of the Officer and Designation | Question(s) Assigned |
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| 1. | Shri Alokeswar Bhattacharyya, District & Sessions Judge | Whether a court is bound to pass decree for specific performance even if the suit is collusive and is not seriously contested or is admitted by the defendant? What precautions must be taken for judicious exercise of discretion? |
| 2. | Shri Abhijit Bhattacharyya, Member MACT | How is assessment of compensation computed under the Motor Vehicles Act? How is the multiplier determined to arrive at a just and reasonable compensation? |
| 3. | Shri Dhruvad Kashyap Das, Addl. District & Sessions Judge | What is the difference between the evidentiary value of confession of "Co-accused" and "Accomplice"? |
| 4. | Shri Prasanta Buragohain, Addl. District and Sessions Judge | What precautions should be observed while conducting test identification parade and from where persons/property to be mixed can be arranged? Whether any notes of the proceedings should be taken down by the Magistrate for finally preparing the memo? Whether police officer can be permitted to remain present during test identification parade? How the identity of witness should be ensured? |
| 5. | Shri Dipak Changkakati, Civil Judge & Asstt. Sessions Judge | Whether it is essential to specifically claim the relief of possession also in a suit for specific performance where, plaintiff is not in possession of the suit property? |
| 6. | Smti Sangeeta Gogoi Bora, Chief Judicial Magistrate | What is the meaning of "for the same offence" used in Section 30 of Evidence Act? |
| 7. | Shri Subhabrata Dutta, Addl. Chief Judicial Magistrate | "An agreement cannot be enforced of which consideration or object is unlawful, being opposed to public policy". What may be the examples of such an agreement? |
| 8. | Smti Jyotshna Das, S.D.J.M.(S) | Distinguish between "plaint does not disclose cause of action" and "lack of cause of action"? Whether the rejection of plaint bars a fresh suit on the same cause of action? |
| 9. | Shri Nurjamal Haque, Munsiff No.1 | What is the meaning of "Taking Cognizance of an Offence"? Whether cognizance of offence can be taken without there being territorial jurisdiction? |
| 10. | Shri Bidyut Medhi, Munsiff No.2 | In what circumstances the Magistrate concerned should refuse to hold test identification parade or should postpone it? Whether an accused himself can also demand for his test identification parade? |
| 11. | Shri Akhtabul Ala, Judicial Magistrate 1 st Class | What is the procedure for confiscation of essential commodities under the Essential Commodities Act? Whether the Probation of Offenders Act can be applied to offences punishable under the above Act? |

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| 12. | Shri Nayan Jyoti Sarma, Judicial Magistrate 1 st Class | What is the legal connotation of the expressions (a) May presume, (b) Shall presume, and (c) Conclusive proof? |
| BILASIPARA | | |
| 13. | Shri Yusuf Azaz, S.D.J.M. (M) | Discuss the law on presumption relating to (a) death, (b) birth during marriage, (c) valid marriage. Whether “adverse inference” is a presumption? What are the various kinds of presumptions regarding documents? |
| 14. | Shri Imdad Ahmed, Munsiff-cum- Judicial Magistrate 1 st Class | Whether an accused of an offence u/s 138 NI Act can lead evidence on affidavit? |

DISTRICT: KOKRAJHAR

| Serial No. | Name of the Officer and Designation | Question(s) Assigned |
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| 1. | Shri Murtaza Ahmed Choudhury, District & Sessions Judge | Whether anticipatory bail can be granted for a limited period with a direction to obtain regular bail from the Court of Magistrate? |
| 2. | Smti Gita Baishya Changkakati, Civil Judge & Asstt. Sessions Judge | What are the essentials to constitute the offences under Section 304-B, 306 and 498-A of IPC with special reference to the expressions: (a) Dowry, (b) Soon before death, (c) Cruelty, (d) Abatement, and (e) Husband? |
| 3. | Shri Jitu Mani Barman, Chief Judicial Magistrate | What is the distinction between “likely to drive the woman to commit suicide” (Section 498-A IPC) and “abets the commission of suicide” (Section 306 IPC)? |
| 4. | Smti Rini Bharali, Addl. Chief Judicial Magistrate | What is the nature and scope of presumption under Section 139 of the Negotiable Instruments Act, 1881 and extent of rebuttal available? |
| 5. | Shri Rupak Rajak, S.D.J.M.(S) | Discuss the common features of legal set-off, equitable set- off and counter claim? What are the limitations for filing “set off” and “counter claim” and the procedure thereof? |
| 6. | Shri Nikunja Boro, Munsiff No.1 | What is the scope and extent of presumptions under Sections 113-A and 113-B of Indian Evidence Act? |
| GOSSAIGAON | | |
| 7. | Shri Mukul Chetia, S.D.J.M. | What is the time limit relating to right of re-filing of plaint in the case of its return under Order VII Rules 10 CPC? |

DISTRICT: BONGAIGAON

| Serial No. | Name of the Officer and Designation | Question(s) Assigned |
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| 1. | Smti Malasri Nandi, District & Sessions Judge | What should be the appropriate approach while disposing of currency notes u/s 451 Cr.P.C.? Whether any taxation department may also have the right to claim property and to claim audience at this stage? |
| 2. | Smti Rita Kar, Addl. District & Session Judge, FTC | Can women be a respondent under the Protection of Women from Domestic Violence Act, 2005? Whether a mother-in-law can complain of domestic violence against her daughter-in-law? |
| 3. | Shri Sutham Das, Civil Judge & Asstt. Sessions Judge | Whether the provision of Section 80 CPC is applicable when the government is arrayed as a proforma defendant? When and under what circumstances notice can be waived? |
| 4. | Smti Nirmali Talukdar, Chief Judicial Magistrate | A suit for money decree is dismissed in default wherein defendant had set up a defence of set-off. Whether the defendant can file a fresh suit for recovery of the amount which he claimed to be set-off? |
| 5. | Smti Moushumi De, Addl. Chief Judicial Magistrate | Whether a person who, in a suit, submits a written statement containing false averments can be held guilty of an offence of perjury? |
| 6. | Smti Syeda Farida Afzal Zinnat, Munsiff | What is the distinction between (a) Basic fact and Presumed fact, and (b) Burden of proof and Onus of proof? |
| ABHAYAPURI | | |
| 7. | Smti Ranjita Agarwalla, S.D.J.M.(M) | What precautions should be taken while framing issues in a case where counter claim is filed by the defendant? Whether new facts may be stated by plaintiff in a written statement filed in answer to the counter claim? |
| 8. | Shri Arup Jyoti Baishya, Munsiff-cum-Judicial Magistrate 1 st Class | Whether failure to set up set-off precludes filing of separate suit for an amount for which set-off could have been legally claimed while filing written statement? |
| BIJNI | | |
| 9. | Smti Tasfia Hussain, S.D.J.M. (M) | The plaintiff witnesses are present but the defendant prays for adjournment which is rejected, whether the suit should be decided forthwith or should be fixed for defendant's evidence? Whether the course will be different if the defendant have laid counter-claim? |

DISTRICT: CACHAR

| Serial No. | Name of the Officer and Designation | Question(s) Assigned |
|------------|---|--|
| 1. | Shri Bishnu Debnath, Member, MACT | Whether Magistrate can determine the question of ownership of property while exercising jurisdiction u/s 451 Cr.P.C.? Whether a person having lawful right to possess motor vehicle is to be preferred against registered owner while disposing of their claim u/s 451 Cr.P.C.? |
| 2. | Shri Sanjeev Kumar Sharma, District & Sessions Judge | Is the remedy under the Protection of Women from Domestic Violence Act, 2005 of civil nature and whether the non compliance of order passed under the Act creates criminal liability? How does this affect the required standard of proof? |
| 3. | Shri Siddartha Pratim Moitra, Addl. District & Sessions Judge | Whether an adoption is a fundamental right? Whether a Mohammedan can adopt a child as per provision of Juvenile Justice (Care and Protection of Children) Act? |
| 4. | Shri Satya Nath Sarma, Addl. District & Sessions Judge, FTC | What is "rule against perpetuity"? Whether the restrictions in Sections 14, 16 and 17 of the Transfer of Property Act have any application in transfer in perpetuity for the benefit of the public? |
| 5. | Shri Surajit Kumar Dhar, Civil Judge & Asstt. Sessions Judge No.1 | Discuss the principles regarding cancellation of bail by the same court and by the higher/appellant/revisonal Court. What conditions may be considered as onerous so as to constitute clog on bail? |
| 6. | Shri Thaneswar Kalita, Civil Judge & Asstt. Sessions Judge, No. 2 | In a money suit, defendant claims set-off up to the claim put forth by plaintiff and further, claims decree for money over and above that claim by way of counter claim. Whether he can be permitted to do so and how much court fee will be charged? |
| 7. | Shri Romen Baruah, Chief Judicial Magistrate | What are the procedural hindrances and the ways and means to expedite the proceedings under the Protection of Women from Domestic Violence Act, 2005? What are the provisions in the Domestic Violence Act, 2005 regarding territorial jurisdiction? |
| 8. | Shri Kaushik Hazarika, Addl. Chief Judicial Magistrate | What is the applicability of Section 151 CPC where remedy is provided in express provision of law? |
| 9. | Shri Nur Muhammad Abdullah Ahmed Mr., S.D.J.M. (S) | Whether falsely answering investigation question attracts S. 193 of IPC? |
| 10. | Shri Dewan Mubasshir Hussain, Munsiff No.1 | Section 26 of the Protection of Women from Domestic Violence Act, 2005 makes it permissive to seek relief u/s 18 to 22 in any other pending Civil, Criminal or Family Court proceedings also. Where litigation between same parties is pending before more than one forum, whether |

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| | | relief under different sections of the Act of 2005 can be claimed in different forums? |
| 11. | Shri Forhan Uddin Choudhury, Munsiff No. 2 | Whether the fundamental right to have protection against arrest and detention as enshrined in Article 22 of the Constitution of India has been truly and fully incorporated in Cr.P.C.? |
| 12. | Shri Pranab Sarma, Judicial Magistrate 1 st Class | Discuss the law relating to adjudication of claims and objections in execution of decree? |
| 13. | Shri Abdus Sattar, Judicial Magistrate 1 st Class | Whether examination under Order X Rule 2 should precede direction under Order X Rule 1A of the CPC? |
| 14. | Smti Hema Devi Bhuyan, Principal Judge, Family Court | How is compensation computed under the Fatal Accidents Act? |
| 15. | Shri Mahmud Hussain Barbhuiya, Counsellor, Family Court | Is it true that a reasonable balance between reformatory and deterrent theories of sentence has become the need of the day? What can be a supplemental to this statement? |

DISTRICT: KARIMGANJ

| Serial No. | Name of the Officer and Designation | Question(s) Assigned |
|------------|---|---|
| 1. | Shri Kamalendu Choudhury, District & Sessions Judge | Whether an accused acquires an indefeasible right of bail whose detention has become illegal, because of non-extension of his remand by competent Judicial Magistrate? Whether irregularity in arrest can affect trial or conviction? |
| 2. | Shri Biswajit Chakraborty Addl. District & Sessions Judge, FTC | What is "protection against unnecessary restraint" as provided in Section 49 of Cr.P.C. and what is the procedure for permitting more than usual restraint (e.g. permission to handcuff etc.)? |
| 3. | Smti Sabnam Choudhury, Civil Judge & Asstt. Sessions Judge | What is the value, worth and relevance of Presumption as special rule of evidence? Discuss the law relating to rebuttal of presumption? |
| 4. | Shri Aminur Rahman , Chief Judicial Magistrate | Whether a person, against whom more than one case is pending investigation in same Police Station, can claim at the time of his arrest in one of such cases that he should be simultaneously arrested in all cases pending against him so that the total period of his police custody remand may not exceed 15 days in all? |
| 5. | Smti Farhana Sultana, Addl. Chief Judicial Magistrate | Whether registration of an FIR is mandatory? Under what circumstances, a Police can make inquiry before registration of FIR? |
| 6. | Shri Kumud Chandra Boro, S.D.J.M.(S) | Whether at the stage of examination of a party under Order X CPC, either party to the suit may also put question to the opponent directly or indirectly? If such party seeks indulgence of Court, what should be the approach? |

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| 7. | Shri Parvez Ahsan Choudhury, Munsiff No.1 | Discuss whether it is necessary to hear the accused before issuance of process? |
| 8. | Shri Motilal Das, Munsiff No. 2 | Whether provisions contained in Section 50 to 54 of Cr.P.C. are mutatis mutandis applicable to an arrest made by a Magistrate or, in a Court under the order of Magistrate concerned? |
| 9. | Smti Subhadra Acharyya, Judicial Magistrate 1 st Class | When the decree is silent with respect to payment of interest on the principal sum, as prayed for, whether a suit can be filed for such interest? If yes, then under what circumstances? |

DISTRICT: HAILAKANDI

| Serial No. | Name of the Officer and Designation | Question(s) Assigned |
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| 1. | Shri Imtiaz Ali, District & Session Judge | Whether a person who makes two contradictory statements on oath can be held guilty of perjury without specific proof as to which of these two statements is false? |
| 2. | Shri Anup Narayan Ghosh, Civil Judge & Asstt. Sessions Judge | When and under what provisions jurisdiction of Magistrate u/s 451 Cr.P.C. stands barred? |
| 3. | Shri Tridib Kumar Bhattacharjee, Chief Judicial Magistrate | Whether an action under the Domestic Violence Act, 2005 can be brought in case of violence against a male child also? What are the procedural or other requirements for initiating such action? |
| 4. | Shri Nityananda Talukdar, Addl. Chief Judicial Magistrate | What is the meaning of doctrine of “privity of contract”? Whether the doctrine of privity rule is subject to certain exceptions. Elaborate. |
| 5. | Shri Kiran Lal Baishnab, Munsiff No.1 | Whether the court can suo moto reject irrelevant or inadmissible documents? What are the consequences of non-production of documents even after the order of the court? |
| 6. | Shri Partha Sarathi Bhattacharjee, Judicial Magistrate 1 st Class | What is the procedure for execution of orders under Protection of Women from Domestic Violence Act, 2005? |

District: BARPETA

| Serial No. | Name of Officer and Designation | Question(s) assigned |
|------------|---|---|
| 1 | Shri Pratap Chandra Das, District & Sessions Judge | What is the distinction between “for the ends of justice” and “to prevent abuse of the process of the Court”? |
| 2 | Smti Ranima Gogoi, Addl. District & Session Judge, FTC | Whether filing of suit for dissolution of partnership amounts to notice of dissolution within the meaning of Section 43 (1) of the Indian Partnership Act? If not, when is it deemed to be dissolved? |
| 3 | Smti Dipali Bhuyan, Civil Judge & Asstt. Sessions Judge | Whether there is power to recall orders or setting right Court’s own errors under Section |

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| | | 151 CPC? If yes, what are those powers? |
| 4 | Smti Roushan Ara Rahman, Chief Judicial Magistrate | What is the scope and application of Section 151 CPC in regard to (a) Section 10 and Section 11 CPC, (b) Order IX and Order XVII CPC, (c) Order XXXIX and Order XL CPC, and (d) Execution proceedings? |
| 5 | Shri Abdul Hakim, Addl. Chief Judicial Magistrate | What is the procedure for execution of maintenance order passed under Section 125 of the Code of Criminal Procedure, 1973? |
| 6 | Smti Mamta Bhadani, SDJM (S) | Evidence must be confined to the matter in issue. Explain and state briefly the exceptions to this rule. |
| 7 | Smti Monalissa Das, Munsiff No.1 | What is the meaning of and exceptions to the principle of "Once bail is always bail"? |
| 8 | Shri Mrinal Newpane, Judicial Magistrate 1 st Class | What is the distinction between (a) Immediate possession and Mediate possession, (b) Corporeal possession and Incorporeal possession? |
| BAJALI, PATHSALA | | |
| 9 | Smti Nazmee Ayysha Ahmed, S.D.J.M.(M) | Discovery by interrogatories – what is its purpose and at what stage can it be ordered? Discuss the application of Order XI CPC to minor plaintiff and defendants and their next friends and guardians for the suit or to the persons under disabilities. |
| 10 | Smti Moitri Dekadloi, Munsiff- cum- Judicial Magistrate, 1 st Class | What is the connotation of the expressions "Legal Representatives" and "Legal Heirs"? What is the effect of non-joinder of all Legal Representatives? |

District: DARRANG (MANGALDOI)

| Serial No. | Name of Officer and Designation | Question(s) assigned |
|------------|---|--|
| 1 | Shri Parthiv Jyoti Saikia, District & Sessions Judge | What are the principles governing contributory negligence in a claim under the Motor Vehicles Act? What are the possible defences available to an insurer? |
| 2 | Smti Mitali Thakuria, Addl. District & Sess. Judge, FTC | What are the factors for consideration when dealing with a Bail Application of an accused? If a Bail Application is rejected, then what are the factors to be considered in the Second and subsequent Bail Applications? |
| 3 | Shri Chandan Das, Civil Judge & Asstt. Sessions Judge | Discuss the practice and procedure of implementing Section 437-A Cr.P.C. |
| 4 | Shri Ajoy Kumar Baruah, Chief Judicial Magistrate | Discuss the relevance of the stage of suit while dealing with any question regarding joinder, non-joinder or misjoinder of parties? |
| 5 | Shri Dulal Mech, Addl. Chief Judicial Magistrate | If there is any irregularity / illegality in remand order then what will be its effect thereof on bail? |

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| 6 | Smti Nilakshi Lahkar, Munsiff No.1 | Discuss the procedures and stages of forfeiture of bail bonds. Also discuss the provision for review of the order of forfeiture of bail bonds. |
| 7 | Smti Monoshreeporna Khound, Munsiff No.2 | Discuss the rule " <i>Actio personalis moritur cum persona</i> " and its exceptions. |

District: UDALGURI

| Serial No. | Name of Officer and Designation | Question(s) assigned |
|------------|---|--|
| 1 | Shri Ashok Kumar Bora, District & Sessions Judge | Discuss the admissibility and relevancy of presumptions under Sections 54 and 66 of the NDPS Act? |
| 2 | Shri Mahendra Kalita, Chief Judicial Magistrate | Whether oral statement given by a witness during trial is substantive evidence? |
| 3 | Shri Roushan Lal, Addl. Chief Judicial Magistrate | Discuss the principles regarding substitution of Legal Representatives in the following cases: (a) Co-plaintiff dies in a suit for redemption of mortgage; (b) Plaintiff dies after passing of preliminary decree but before final decree. |
| 4 | Shri Debojit Parasar, S.D.J.M | Discuss the principles regarding substitution of Legal Representatives in the following cases: (a) Execution proceedings under CPC (b) Defendant dies before service of summons. |
| 5 | Shri Obang Mize, Munsiff | Discuss the meaning and importance of expression "abatement" and the principles for setting aside abatement. |

District: SONITPUR (TEZPUR)

| Serial No. | Name of Officer and Designation | Question(s) assigned |
|------------|--|--|
| 1 | Shri Ajit Barthakur, District & Sessions Judge | Jurisdiction of civil court to try all disputes of civil nature unless expressly or impliedly barred – Whether a suit for declaration simpliciter without further relief can be maintained u/s 9 of the CPC? |
| 2 | Smti. Manju Rekha Sarma, Addl. District & Sessions Judge | What are the general rules for computation of court fee payable in a suit? What is the distinction between valuation for the purpose of jurisdiction and valuation for the purpose of court fee? |
| 3 | Smti Aparna Ajitsaria, Addl. District & Sessions Judge, FTC | Discuss the connotations of expressions 'same', 'similar' and 'common' in the context of the Indian Penal Code. |
| 4 | Shri Paban Chandra Kalita, Civil Judge & Asstt. Sessions Judge | What are the fundamentals to be kept in view while trying cross-cases? |
| 5 | Shri Manash Baruah, Chief Judicial Magistrate | What is the meaning and import of the terms "Settled possession", "Adverse possession", and "Conscious Possession"? |

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| 6 | Smti Bobita Kshetry, Addl. Chief Judicial Magistrate | What is the methodology to be adopted by the Court for proper but expeditious dealing with different nature applications that are moved during the course of a suit for (a) addition and striking out of parties and (b) raising objections about non joinder or misjoinder of parties? |
| 7 | Shri Abdul Kader, S.D.J.M. (S) | Discuss the scope, object and practical application of Order I Rule 8 of CPC? What are the particular features of Rules 9, 10 and 13 of Order I of the CPC? |
| 8 | Smti Chitra Rani Saikia, Munsiff No.1. | What is the distinction between 'common object' and 'common intention'? |
| 9 | Smti Panchali Shyam, Judicial Magistrate 1 st Class | What is the meaning and import of the expression "Court of competent jurisdiction"? |
| BISWANATH CHARIALI | | |
| 10 | Shri Satyajit Khound, Addl. District & Session Judge, FTC | Discuss the salient features and underlying principles of the provisions contained in Sections 34, 35 and 36 of the Indian Penal Code. |
| 11 | Smti Audri Bhattacharyya, S.D.J.M.(M) | What are the general principles for dealing with the Bail Applications (regular, interim and anticipatory)? Discuss the provisions for bail of witnesses. |
| 12 | Shri Ankur Bhuyan, Munsiff-cum-Judicial Magistrate 1 st Class | Discuss the salient features and underlying principles of the provisions contained in Chapter VIII of the IPC. |

District: NAGAON

| Serial No. | Name of Officer and Designation | Question(s) assigned |
|------------|--|---|
| 1 | Shri Akhtar Fun Ali Bora, District & Sessions Judge | Unless a right of appeal is clearly given by statute, it does not exist. Comment. Can an appellate court reverse a decree on the ground of misjoinder of parties? |
| 2 | Shri Debasish Bhattacharjee, Addl. District & Sessions Judge | Discuss the powers of search and seizure, arrest and seizure in public place under the NDPS Act? Mention the conditions for conducting search of persons under the Act. |
| 3 | Smti Susmita Phukan Khound, Addl. District & Sessions Judge, FTC | Whether on dismissal of a suit for default, a temporary injunction order granted therein automatically stands vacated? What will happen if such a suit is again restored? |
| 4 | Smti. Sharmila Bhuyan, Civil Judge & Asstt. Sessions Judge | Elaborate the meaning and application of " <i>Autrefois acquit</i> " and " <i>Autrefois convict</i> ". |
| 5 | Shri Dipak Thakuria, Chief Judicial Magistrate | Discuss the methodology to be adopted while dealing with the objections raised by the accused or the prosecutor regarding correctness of the charge framed. |
| 6 | Shri Sujit Kumar Ghosh, Addl. Chief Judicial Magistrate | Whether examination under Order X CPC is mandatory at any and every stage? Whether an examination under Order X constitutes "Evidence" in a suit? |

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| 7 | Shri Vijay Kumar Singh, S.D.J.M.(S) | Elaborate the meaning and scope of the term “any court” and “at any stage” in Section 311 of Cr.P.C. |
| 8 | Smti Himakshi Thakuria Buragohain, Munsiff No.1 | What are the rights available to the prosecution and to the accused in regard to the witnesses summoned by the Court suo motu? |
| 9 | Smti Pompy Chakravarty, Munsiff No.2 | Discuss the meaning and scope of the following terms used in Section 319 Cr.P.C. (a) “it appears from the evidence” (b) “the witnesses re-heard”. |
| 10 | Shri Chaturjya Prasad Talukdar, Judicial Magistrate 1 st Class | Discuss the difference in scope of appreciation of evidence at different stages in a criminal case viz., (a) the stage of taking cognizance, (b) the stage of framing of charge, (c) the stage of proceeding against other person under Section 319 Cr.P.C. |
| 11 | Smti Sujata Dutta, Judicial Magistrate 1 st Class | Discuss the probable causes of delay in trial involving multiple accused persons and the methods to curb against such delays. |
| 12 | Smti. Selina Begum, Member, MACT | For the purpose of computing the period of limitation, which date is relevant: the date of filing complaint or the date of taking cognizance? |
| KALIABOR | | |
| 13 | Smti Mridu Chanda Bordoloi, S.D.J.M.(M) | Whether any constitutional protection is available relating to the following: (a) Order for DNA Test, (b) Order for Polygraphic (Lie Detector Test) and Brain Mapping Test (Narco Analysis Test), and (c) Voice Test? |
| 14 | Shri Debashish Saikia, Munsiff- cum-Judicial Magistrate 1 st Class | Where there are more than one defendants and the direction for appearance is given to some particular defendant who fails to appear for examination, but judgment against him will necessarily adversely affect other co-defendants also, then in that case, still whether court should pronounce judgment under Order X Rule 4(2) of CPC? |
| HOJAI, SANKARDEV NAGAR (NAGAON) | | |
| 15 | Shri Pratim Kumar Bora, Addl. District & Session Judge, FTC | Discuss the relevancy of statements made under Section 53 of the NDPS Act? |
| 16 | Shri Anurag Jintoo Bora, S.D.J.M.(M) | What procedural aspects are to be kept in view while dealing with property seized u/s 102 Cr.P.C. and the seizure is reported to a Magistrate? |
| 17 | Smti Mili Hussain, Judicial Magistrate 1 st Class | Whether examination of a party under Order X CPC should essentially or generally refer to the documentary evidence? |
| 18 | Shri Anup Khanal, Munsiff | Discuss the applicability of section 319 Cr.P.C. wherein prosecution sanction is necessary. |
| 19 | Shri Sharif Uddin Ahmed Pathan, Judicial Magistrate 1 st Class | Discuss the scope and applications of section 300 Cr.P.C. in regard to: (a) Second or subsequent complaint on same facts and against same accused in case of rejection of first |

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| | | complaint, (b) Continuing offence, (c) Lesser offence and grave offence. |
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District: GOLAGHAT

| Serial No. | Name of Officer and Designation | Question(s) assigned |
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| 1 | Shri Tarkeswar Lohar, District & Sessions Judge | Discuss the law relating to rape. Discuss the scope of granting compensation to a victim of rape? |
| 2 | Smti Mallika Dutta, Civil Judge & Asstt. Sessions Judge | What are the consequences of refusal by the maker to sign the substance of statement recorded under Order X Rule 2 CPC? |
| 3 | Shri Nayan Shankar Baruah, Chief Judicial Magistrate | Discuss the Limitations with regard to the following- (a) application for restoration of a suit, (b) application of setting aside ex-parte decree, (c) application for restitution, (d) submission of written statement, (e) submission of cross-objection and appeal. |
| 4 | Shri Joydev Koch, Addl. Chief Judicial Magistrate | What is the procedure for transposition of parties where the plaintiff seeks to withdraw from a partition suit or a suit filed under Order I Rule 8 of the CPC? |
| 5 | Shri Nayan Jyoti Dutta, Munsiff No.1 | Discuss the principle of "Res-judicata" in the following proceedings: (a) Application for amendment of decree, (b) Application for review, and (c) Order of maintenance. |
| 6 | Smti Leena Doley, Judicial Magistrate 1 st Class | What is the distinction between misjoinder of a party and misdescription of a party and the effect of misjoinder and misdescription of a party? |
| SARUPATHAR (GOLAGHAT) | | |
| 7 | Smti Manju Bordoloi, S.D.J.M.(M) | What constitutes incompetency to give evidence? Can a lunatic or dumb person be a competent witness? |

District: JORHAT

| Serial No. | Name of Officer and Designation | Question(s) assigned |
|------------|---|---|
| 1 | Shri Pradip Kumar Khanikar, District & Sessions Judge | Discuss the implication and import of possession with reference to: (a) Offence of theft, (b) Offence of criminal trespass, (c) Offence of criminal misappropriation of property? |
| 2 | Smti Suchandra Bhattacharjee, Addl. District & Sessions Judge | What are the provisions in the Cr.P.C. regarding the search of an arrested person? Does the search become illegal when no grounds of arrest are given to the accused? |
| 3 | Shri Khagen Dohotia, Civil Judge & Asstt. Sessions Judge | Briefly state the processes to compel appearance of the accused or of witnesses before a court? |

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| 4 | Shri Darak Ullah, Chief Judicial Magistrate | The rules of evidence are in general the same in civil and criminal proceedings. Mention the exceptions to this statement. |
| 5 | Shri Subhrangsu Dhar, Addl. Chief Judicial Magistrate | Under what circumstances may an offence outside India be tried as an offence committed in India? |
| 6 | Shri Shakti Sharma, S.D.J.M.(S) | What is the meaning of the term 'legal representative'? Whether a person who intermeddles with the estate of the deceased can be termed as legal representative for the purpose of substitution? |
| 7 | Achma Rahman, Munsiff No.1 | What is the law in the Indian Penal Code as to illegal omissions? |
| 8 | Smti Bichitra Dutta, Judicial Magistrate 1 st Class | Discuss the significance of possession in the remedies under the Specific Relief Act? |
| MAJULI (JORHAT) | | |
| 9 | Shri Dipu Barman, S.D.J.M.(M) | What are the general provisions regulating the burden of proof? Illustrate. |
| TITABAR (JORHAT) | | |
| 10 | Shri Abhijeet Kumar Baruah, S.D.J.M. | What are the main considerations while deciding cases u/s 451 and 452 Cr.P.C.? While passing disposal order u/s 452 Cr.P.C., whether a Court can look into statements recorded u/s 161 Cr.P.C. or a confessional statement which is otherwise inadmissible against accused? |

District: SIVASAGAR

| Serial No. | Name of Officer and Designation | Question(s) assigned |
|------------|--|---|
| 1 | Shri Susil Kumar Sarma, District & Sessions Judge | Discuss the law relating to resistance to delivery of possession to decree holder or purchaser in execution of decree? |
| 2 | Shri Aditya Hazarika, Addl. District & Session Judge, FTC No.1 | Whether injunction can be granted preventing violation of contract and if so, what are the guiding principles? |
| 3 | Shri Abu Saleh Badrrudza Laskar, Civil Judge & Asstt. Sessions Judge | Discuss the methodology to be adopted when one of the principles relating to common intention, common object, abatement and conspiracy are clubbed in the same case. |
| 4 | Smti. Arunima Deka, Chief Judicial Magistrate | Whether a Magistrate ought to take cognizance of offence where report u/s 173(2) Cr.P.C. is filed on the day on which time limit as provided u/s 167(2) is expiring or, can he further extend term of his judicial custody remand without taking cognizance of offence? |
| 5 | Shri Chandranshu Chaturvedy, Addl. Chief Judicial Magistrate | What is the distinction between 'burden of proof' and 'onus of proof'? |
| 6 | Shri A.M. Md. Mahiuddin, S.D.J.M.(S) | Distinguish between " <i>Res-judicata</i> " and " <i>Res-subjudice</i> ". |

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| 7. | Shri Rajesh Bodo, Munsiff No.1 | Discuss the salient features and underlying principles of the provisions contained in Chapter V and Chapter VA of the IPC. |
| 8 | Shri Hemanta Kumar Das, Judicial Magistrate 1 st Class | In attachment of property, what is the method of execution of decree by attachment? What property is exempted from attachment? |
| SONARI, CHARAIDEO | | |
| 9 | Smti Tripti Ari, S.D.J.M.(M) | What is meant by the term "Interference with possession"? Discuss the remedies available under the Code of Criminal Procedure, 1973? |
| 10 | Shri Ranjan Brahma Munsiff-cum-Judicial Magistrate 1 st Class | What is the scope and application of Order XXII of CPC? |

District: DIBRUGARH

| Serial No. | Name of Officer and Designation | Question(s) assigned |
|------------|---|---|
| 1 | Smti Rumi Kumari Phukan, District & Sessions Judge | A person wants to file a damage suit against a news telecast on television, where can he file the suit? What will be the place of cause of action in respect of a news item telecast on television? |
| 2 | Shri Abubakkar Siddique, Addl. District and Sessions Judge | What is the procedure for trial of offences under the Wildlife Protection Act? Discuss the presumptions under the said Act? |
| 3 | Shri Nasim Akhtar, Civil Judge & Asstt. Sessions Judge | Discuss the scope and ambit of Sec.47 CPC? |
| 4 | Smti Kanchan Newar, Chief Judicial Magistrate | What is the meaning and import of the expression "Ambiguity in decree: effect thereof"? Also discuss execution of decree by arrest and detention. |
| 5 | Shri Pijush Pratim Bairagi, Addl. Chief Judicial Magistrate | Elaborate on the following (a) Transfer of execution proceedings, (b) Powers of transmitting and transferee courts? |
| 6 | Shri Nishanta Goswami, S.D.J.M.(S) | What are the principles governing as to whether there has been a failure of justice if a suit exceeding pecuniary limits of the court has been tried and disposed? |
| 7 | Smti Bipaakkhi Borthakur, Munsiff No.1 | What are the various modes of attachment of movable and immovable property? |
| 8 | Smti Pronita Morang, Judicial Magistrate 1 st Class | What are the tests to ascertain the applicability of res-judicata? Whether the principle of res-judicata applies to the different stages of the same proceeding? Are there any exceptions? |
| 9 | Shri Dimbeswar Taye, Judicial Magistrate 1 st Class | What are the special provisions regarding sale of movable and immovable property under execution of decree? |
| 10 | Smti Soneka Bora, Presiding Officer, Labour Court | Whether an application for pre-arrest bail can be entertained after filing of charge-sheet and whether a petition for withdrawal of an application for pre-arrest bail u/s 438 Cr.P.C. is maintainable? |

District: TINSUKIA

| Serial No. | Name of Officer and Designation | Question(s) assigned |
|---------------------------|--|--|
| 1 | Shri Haresh Chandra Sarma, District & Sessions Judge | What are the principles of granting bail to accused person under NDPS Act? Discuss the applicability of the provisions of Cr.P.C. before the special court under the Act? |
| 2 | Smti Anubha Das, Addl. District & Sess. Judge, FTC | Discuss the principles of “No fault liability” and “Strict liability” under the provisions of the Motor Vehicles Act? |
| 3 | Smti Rina Hazarika, Civil Judge & Asstt. Sessions Judge | What is the method of enforcement for recovery of fine imposed or compensation awarded under any order/ judgment? |
| 4 | Shri Nogen Senabaya Deori, Chief Judicial Magistrate | Discuss the legal aspects relating to suspension of fine/ compensation under Section 389 Cr.P.C.? |
| 5 | Smti Seema Das, Addl. Chief Judicial Magistrate | What is the practice and procedure of the proceedings for enforcement of the bonds of accused and sureties under Chapter 33 of the Code of Criminal Procedure? |
| 6 | Shri Narayan Kuri, S.D.J.M. (S) | Discuss the legal aspects relating to execution of search warrant? |
| 7 | Shri Nur Ahmed Laskar, Munsiff No.1 | Discuss the legal aspects relating to proclamation; attachment of property; recovery of costs incurred on attachment; in case accused person surrenders during the attachment? |
| CHAPAKHOWA, SADIYA | | |
| 10 | Shri Shah Syed Ahadur Rahman, S.D.J.M. (M) | Discuss the scope of Order XXII and Order I Rule 10 of CPC vis-à-vis the Limitation Act. |
| MARGHERITA | | |
| 9 | Shri Rahul Medhi, S.D.J.M.(M) | What do you understand by ‘substantive law’ and ‘adjective law’? In which category will you place the law of evidence? |
| 10 | Smti Chetana Khanikar, Munsiff-cum-Judicial Magistrate 1 st Class | Explain and illustrate “fact in issue” and “relevant fact”? |

District: NORTH LAKHIMPUR (LAKHIMPUR)

| Serial No. | Name of Officer and Designation | Question(s) assigned |
|------------|---|--|
| 1 | Shri Adhir Kumar Das, District & Sessions Judge | What is the meaning of the terms ‘next friend’ and ‘guardian ad-litem’? What are the conditions necessary for appointment of guardian ad-litem and whether the wishes of the minor should be taken into consideration before appointment of guardian ad-litem? |
| 2 | Shri Jogeswar Bora, Civil Judge & Asstt. Sessions Judge | What procedure should be adopted to determine the unsoundness of mind? What is the duty of |

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| | | the court when a plaint is presented by next friend stating that the plaintiff is of unsound mind? |
| 3 | Shri Manwar Ali, Chief Judicial Magistrate | Discuss the scope and application of Order XXIII Rule 3A of CPC. Whether a compromise decree can be challenged and can a court which has passed the decree set aside the same? |
| 4 | Shri Anil Kumar Sarmah, Addl. Chief Judicial Magistrate | What is the nature of a case instituted on a complaint filed u/s 340 Cr.P.C.? What does the phrase 'document, produced or given evidence in a judicial proceeding' as has been used in Section 340 Cr.P.C. mean? |
| 5 | Smti Sabeena Mazumdar, S.D.J.M. (S) | Explain the concept of perjury vis-à-vis offences under Chapter XI of Indian Penal Code. When a person can be said to have committed the offence of giving false evidence in a judicial proceeding? What is a 'judicial proceeding' in relation to offence under Chapter XI IPC? |
| 6 | Shri Ajoy Kumar Basumatary, Munsiff No.1 | Discuss the scope and ambit of Section 89 of CPC and the procedure to be followed by court for referring a dispute to any of the forum for settlement? |
| DHAKUAKHANA | | |
| 7 | Shri Mridul Kumar Saikia, S.D.J.M.(M) | What is the procedure for tendering pardon to an accomplice? While granting pardon u/s 307 Cr.P.C. whether a court of session needs to record the evidence of such a person? |

District: DHEMAJI

| Serial No. | Name of Officer and Designation | Question(s) assigned |
|------------|---|---|
| 1 | Shri Lakheswar Hazarika, District & Sessions Judge | Whether a foreign national, arraigned as an accused in a case in India, be treated as an absconder who did not appear before the court, concerned, citing difficult personal, political and legal problem? |
| 2 | Shri Pranjal Bora, Chief Judicial Magistrate | Discuss the application of Section 164 of Cr.P.C. to a person who voluntarily appears before the Magistrate during the course of investigation to have his statement recorded under such provisions of law. |
| 3 | Shri Jayanta Kumar Das, Addl. Chief Judicial Magistrate | Whether admission of a document amounts to admission of its content? What is the status of admission in a pleading of a party and of that in his cross-examination? |
| 4 | Smti Kingkini Borah, Munsiff No.1 | What are the circumstances under which a notice under Section 80 CPC is not a condition precedent to file suit against the government and a public officer? |

| JONAI | | |
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| 6 | Shri Rajesh Kumar Todi, S.D.J.M.(M) | What is the distinction between “proper party” and “necessary party”. Discuss the test to determine as to who is a necessary party and who is a proper party and the effect of non impleadment of a necessary party and a proper party? |

N. B. :- THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDE OF SENIORITY.
